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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ <u>TEST.CAS. 17/2023</u>

VIKAS MALHOTRAPetitioner

Through: Mr. Sanjeev Mahajan,

Advocate along with petitioner in person.

versus

THE STATE OF NCT OF DELHI & ORS.

.....Respondents

Through: Ms. Pavitra Kaur and Ms.

Shreya Mishra, Advocates

for R1/State.

Mr. Varun Sarin, Mr.

Kanak Bose and Ms. Parul Datta, Advocates for R2. Mr. Mareesh Pravir Sahay, Ms. Yaman Verma, Mr. Kartik Jindal, Ms. Chitra

Chanda, Mr. Tushar Ranaut and Mr. Kartik Virmani, Advocates for

R3.

Mr. Y.P. Narula, Senior Advocate with Mr. Abhey Narula, Advocate for R4

and R5.

None for R6. Mr. Ujas Kumar, Advocate for R7.

Ms. Damini Chawla and Mr. Md. Jawed Iqbal Sami, Advocates for R8

and R9.

CORAM:

JOINT REGISTRAR (JUDICIAL) SH. DEEPAK DABAS (DHJS)

ORDER 19.09.2025

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Proceedings from 12:52 PM to 01:30 PM





Evidence recorded from 12:54 AM to 01:26 PM Number of pages: 4

- 1. Matter is today fixed for petitioner's evidence.
- 2. Learned counsel for petitioner submits that there are two attesting witnesses to the Will in question i.e. dated 02.08.2019. The first attesting witness is Mr. Onkar Singh Marwah and second attesting witness is Mr. Ramlal Khanal. It is further submitted that Mr. Onkar Singh Marwah is aged about 90 years and if his testimony is completed i.e. cross-examination is completed then the second witness namely Mr. Ramlal Khanal shall not be examined on behalf of petitioner for proving the Will in question. It is further submitted that if Mr. Onkar Singh Marwah may not be in a position to appear before this court for deposition only in such situation the second attesting witness namely Mr. Ramlal Khanal will be examined in support of petitioner's case.
- 3. PW1/Mr. Vikas Malhotra examined in chief and partly cross-examined on behalf of R4 and R5.
- 4. Re-notify on 05.12.2025 and 12.12.2025 at 02:30 PM for remaining cross-examination of PW1/Mr. Vikas Malhotra on behalf of R4 and R5.

DEEPAK DABAS (DHJS), JOINT REGISTRAR (JUDICIAL)

SEPTEMBER 19, 2025/*anj*